

ITEM NO.41

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 31497/2014

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and deletion of the name of respondent)

Date : 29/01/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr. Akhilesh Kumar Pandey, Adv.

For Respondent(s)

Mr. Rajeev Singh, Adv.

Ms. Asha Gopalan Nair, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks time as last chance is given to the respondent Nos.3-6 & 11-16 to file the counter affidavit. Ld.counsel for the petitioner has failed to cure the defects in the I.A. for Amendment of memo of parties. Ld.counsel has stated that he is unable to cure the defects and now intends to delete the respondent Nos. 2,7 & 9 who have already expired. He seeks four weeks time to take appropriate steps in this regard. Time as prayed for is granted as last chance in public interest. In default whereof, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders and list thereafter.

(M V RAMESH)
Registrar

SB